

HIGH COURT FOR THE STATE OF TELANGANA :: AT HYDERABAD

VACATIONS – Sankranthi Vacation, 2019 – High Court for the State of Telangana – Sitting Arrangements – Notification – Issued.

ROC.NO.1051/SO/2018

DATED:02.01.2019

NOTIFICATION NO.01/SO/2019

It is hereby notified that the High Court for the State of Telangana will be closed for Sankranthi Vacation, 2019 from Monday the 7th January, 2019 to Friday the 18th January, 2019 (Both days inclusive).

During the Vacation, the following Hon'ble Judges will be sitting in the High Court for the State of Telangana, for hearing the matters as mentioned in the table:-

Date of filing	Date of sitting	Name of the Hon'ble Judges	D.B./Single Bench matters
08.01.2019 (Tuesday)	10.01.2019 (Thursday)	Hon'ble Dr. Justice Shameem Akther & Hon'ble Sri Justice P.Keshava Rao	Division Bench

Note:

- 1) After completion of Division Bench work their Lordships will take up Single Bench matters.
- 2) The Hon'ble Senior Judge will allocate the subject matters.

The following officers are nominated as the Vacation Officers:

1. Sri M.Vijaya Bhaskar, Deputy Registrar
2. Sri T.Nagesh Babu, Assistant Registrar
3. Sri T.Yakaiah, Assistant Registrar

Hon'ble Vacation Judges will hold the Court on the date mentioned as above to hear the following types of matters, as their Lordships think fit.

- i. Habeas Corpus matters.
- ii. Anticipatory bail matters.
- iii. Bail applications, if bail is refused by Magistrates and Sessions Judges/Additional Sessions Judges.
- iv. Any other urgent matter, which cannot wait till the end of the vacation (such as eviction/dispossession, demolition etc.) specifically permitted by the Senior Vacation Judge.
- v. Notice of any application of urgent nature shall be given to the Vacation Officers before 1-30 p.m. on the day of filing.

- 1) All lunch motions/ urgent mentions relating to the Hon'ble Division Bench shall be moved before the Hon'ble Senior Judge sitting in the Hon'ble Division Bench.

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- 2) All lunch motions/urgent mentions relating to the Hon'ble Single Bench shall be moved before the Hon'ble Single Judge only.
- 3) Routine matters will not be taken up during vacation, except with the permission of the Hon'ble Senior Vacation Judge.
- 4) No pending case except there is a specific order to post during the vacation shall be taken in vacation.
- 5) No policy and administrative matters shall be taken up during vacation.


REGISTRAR GENERAL
2.11.19.

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice. (With a request to place the notification before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges. (With a request to place, the notification before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court for the State of Telangana.
- 4) The Joint Registrar, I/c Computer Section, High Court for the State of Telangana [with a request to instruct the concerned to place the same in High Court's website]
- 5) The Officers concerned.
- 6) All the Unit Heads in the State of Telangana.
- 7) All the Officers, High Court for the State of Telangana.
- 8) All the Section Heads, High Court for the State of Telangana.
- 9) The Director, Judicial Academy for the States of Telangana and Andhra Pradesh, Secunderabad.
- 10) The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
- 11) The Secretary, H.C. Legal Service Committee, Hyderabad.
- 12) The Advocate General, State of Telangana, Hyderabad.
- 13) The Secretary to Governor, for the State of Telangana and State of Andhra Pradesh, Hyderabad.
- 14) The Chief Secretary to Government, Government of Telangana, Hyderabad.
- 15) The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Telangana, Hyderabad.
- 16) The Deputy Director, High Court Arbitration & Mediation Centre, Hyderabad.
- 17) The Chairman, Industrial Tribunals (I,II & Addl.), Hyderabad.
- 18) The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
- 19) The Chairman, Sales Tax Appellate Tribunal, Hyderabad.
- 20) The Presiding Officers, Labour Courts I, II & III, Hyderabad.
- 21) The Secretary General, Supreme Court of India, New Delhi.
- 22) The Registrar, All High Courts in India.
- 23) The Registrar, Railway Claims Tribunal, Hyderabad.
- 24) The Registrar, Income Tax Tribunal, Hyderabad.
- 25) The Registrar, A.P. Lokayukta, Hyderabad.
- 26) The Registrar, State Consumers Redressal Forum, Hyderabad.
- 27) The Secretary, Bar Council of A.P., Hyderabad.
- 28) The Accountant General, Telangana, Hyderabad.
- 29) The Public Prosecutor for the State of Telangana at High Court of Judicature at Hyderabad.
- 30) The Administrator, Government Pleaders, Hyderabad.
- 31) The Administrator General & Official Trustee at High Court Buildings, Hyderabad.
- 32) The Special Judge for Trial of CBI Cases, Hyderabad.
- 33) The Registrar, Special Court under the A.P. Land Grabbing Prohibition Act, Hyderabad.
- 34) The Director of Prosecutions, Hyderabad.

- 35) The Commissioner of Printing Stationery & Stores Purchase, Government Central Press, State of Telangana, Chanchalguda, Hyderabad (For Publication in the Gazette Urgently).
- 36) The President, Telangana High Court Advocates' Association, High Court of Judicature at Hyderabad.
- 37) The Secretary, Advocates' Clerks' Association, High Court for the State of Telangana.
- 38) The Commissioner, Information & Public Relations, Hyderabad.
(with a request to publish the notification in all local dailies)
- 39) The Director, All India Radio, Public Gardens, Hyderabad.
- 40) The News Director, Doordarshan Kendra, Ramanthpur, Hyderabad (Mobile No.9666631363).
- 41) The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi Andhra Jyothi, Vaartha, The Hindu & Indian Express.
- 42) The Deputy Director, Public Relations, Telangana Secretariat, Hyderabad.
- 43) The Overseer, High Court for the State of Telangana.
- 44) SPARE.

} With a request for making
necessary announcement

} For publication in the Newspaper